

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.424 of 2020**

1. Kulbeer Singh Kalra
 2. Gautam Singh Kalra
- **Petitioners**

Versus

1. State of Jharkhand
 2. Raj Rani
- **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. H. K. Shikarwar, Advocate
For the State : A.P.P
For the O.P. No.02 : Mr. S. R. Soren, Advocate

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 07th September, 2021

1. It has been submitted by the learned counsel for the petitioners that the present criminal revision application has become infructuous and as such seeks permission to withdraw the same.
2. Learned A.P.P and learned counsel appearing on behalf of O.P. No.02 have no objection.
3. Permission is accorded. The criminal revision application stands dismissed as withdrawn.
4. Pending I.A., if any, stands disposed of.

(Rajesh Kumar, J.)

Chandan/-